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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.371 OF 2010
Cuttack this the 21st day of July, 2010

Nanda Naik...Applicant
-VERSUS-
Union of India & Ors. Respondents

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

ORDER

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the Respondents and perused the materials on record.

In this Original Application, the applicant has prayed for direction to Respondents for grant of 1st, 2nd and 3rd financial upgradation under the Modified Assured Career Progression Scheme with effect from 1.9.2008. In this connection, the applicant has put up a representation dated 11.1.2010 before the Respondent No.3 which having not been responded, the present O.A. has been filed.

Having regard to submissions made by the learned counsel for both sides and without expressing any opinion on the merit of the matter, I direct Respondent No.3 to consider and dispose of the pending representation dated 11.1.2010 (Annexure-A/4) by passing a reasoned and speaking order within a period of sixty days from the date of receipt of this order and communicate the decision thereon to the applicant within that period.

With the above observation and direction, this O.A. is disposed of at the admission stage. No costs.

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Send a copy of this order along with copy of the O.A. to Respondent
No.3 for compliance and copies of this order be made over to the learned
counsel for both the sides.


ADMINISTRATIVE MEMBER